- (i) Assessees have died leaving behind no assets.
- (ii) Assessee companies have gone into liquidation.
- (iii) Assessees have become insolvent.
- (iv) Assessees have left India.

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- (v) Assessees are untraceable.
  - (vi) Assessees have no attachable assets.
- (vii) Amount written off as a result of settlement with assessees
- (viii) Demands found not due on the basis of subsequent information, such as duplicate demands, demands wrongly made, demands being protective etc.
- (c) As stated in reply to part (b) above, it is not possible to presume that in a particular case the arrear demand will be written off. However, during the year 1971-72, write offs have been approved in 39 cases where the amount involved exceeded rupees one lakh. The names of these assessees are given in the annexure. [ See Appendix (LXXX, Annexure No. 23].

## CONVERSION OF LOANS TO PUBLIC UNDERTAKINGS INTO EQUITY CAPITAL

## 295. DR. BHAI MAHAVIR: SHRI PRANAB **KUMAR** MUKHERJEE!

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government have decided to convert loans amounting to more than Rs. 128 crores given to big public sector undertakings into equity shares;
- (b) if so, whether the propose thereof is to bring down the losses of those project;
- (c) what is the ratio between loan and equity in case of these undertakings and the corresponding ratio in the case of comparable private sector undertakings in steel, ferti-

User and the like; and

(d) the likely effect of this conversion on the working of public undertakings?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Presumably, the hon. Members are referring to the proposed conversion of loans into equity in respect of the following public sector undertakings, mentioned in the Explanatory Memorandum on the Budget of the Central Government for 1972-73:

L.D.	2	crores)	
Ma.	u	crores	

Name of the company	Amount pro- ed in the Buc (R. E. 1971 for convers of loans i equity.	lget -72) ion
<ol> <li>Bharat Heavy Electri- cals Ltd.</li> </ol>	15.00	)
<ol> <li>Bharat Heavy Plate &amp; Vessels Ltd.</li> </ol>	1.18	8
<ol> <li>Heavy Engineering Cor- poration Ltd.</li> </ol>	59.00	)
4. Hindustan Machine Tools Ltd.	3.47	7
5. Hindustan Steel Ltd.	32.30	)
<ol> <li>Mysore Iron &amp; Steel Ltd.</li> </ol>	11.23	3
7. Oil and Natural Gas Commission	6.10	,
	128.28	į.

(b) On a recommendation of the National Commission on»Labour, the capital structure of the Public Enterprises is to be reorganised, financing the expendirure on townships through equity, the balance of capital outlay being financed with equity and loan, by and large in the ratio of j.l. Pursuant to this decision, the capital expenditure on townships in the case of Bharat Heavy Electricals Ltd.. Bharat Hsavy Plate

and Vessels Ltd., Heavy Engeering Corporation Ltd., Hindustan Machine Tools Ltd., and Hindustan Steel Ltd., has been converted into equity. In case of Heavy Engineering Corporation conversion of a sum of Rs. 50 crores has been made to give the company relief from the increasing interest charges. Government have also increased their participation in the equity capital of Mysore Iron and Steel Ltd., to 40% by such conversion. As regards Oil and Natural Gas Commission, the conversion reflects the decision to treat initial expenditure on offshore exploration as capital investment.

- (c) The debt-equity ratio in respect of the above undertakings (except Mysore Iron & Steel Ltd.) as on 31-3-71 was as follows:
  - 1. Bharat Heavy Electri-1.5 : 1 cals Ltd.
  - 2. Bharat Heavy Plate & 1.3:1 Vessels Ltd.
  - 3. Heavy Engineering 1.5"!1 Corporation Ltd.
  - 4. Hindustan Machine 1.3:1 Tools Ltd.
    - Hindustan Steel Ltd. 0.8 : 1
  - 6. Oil & Natural Gas 0.7:1Commission.

The ratio in the case of some of the major private companies is as under:

- 1. Coromandal Ferti-3.2:1lizer (As on 31-12-71)
- 2. Hindustan Aluminimum 1.3: 1 Corporation (As on 31-12-70)
- 3. Tata Iron & Steel (As 0.3 : 1 on 31-3-71)
- (d) The conversion of loans into equity as mentioned in part (a) above will not have any effect on the working of the under takings; it is expected that in due course the enterprises would pay dividends on such in creased equity capital.

## INCOME-TAX ARREARS

to Questions

296. SHRI SURAJ PRASAD: Will the Minister of FINANCE be pleased to state:

- (a) what efforts have been made by Government to improve the collection of income-tax arrears;
- (b) whether as a result of the steps taken there has been any improvement in the realisation of arrears during the recent years;
  - (c) if so, to what extent; and
- (d) what is the total amount of outstanding arrears as on 31st March, 1972?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The Government have taken the following specific measures to improve the collection of Income-tax arrears:

- (i) Prior to 1961 recovery of tax arrears was done by State authorities who often failed to evince sufficient interest in the collection of revenue. The 1961 Act. therefore. incorporated a self-contained Revenue Code and made provision for Tax Rocovery Officers who could be Departmental Officers. The Departmental Officers have taken over the ta« recovery work fully or partly in all Commissioners' charges,
- (ii) Introduction of the scheme of functional distribution of work. Here the collection to taxes is made the specific function of one or more Income-tax Officers in the Range.
- (iii) Acceptance of crossed cheques by the Department and opening of special receipt counters for this propose in the Incometax Offices.
- (iv) Publication of names of assessees who are defaulters in the payment of taxes over certain prescribed limits.
- (v) Arrear Clearance Fortnights are being observed all over the country. During these periods, special emphasis